

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3188
ANSWERED ON:19.08.2004
RULES AND REGULATIONS FOR NURSES
Manoj Dr. K.S.

Will the Minister of DEFENCE be pleased to state:

- (a) the conditions of service and employment of Nurses working in the Military Services;
- (b) whether any amendment has been made to the Military Nursing Service Ordinance, 1943 and Military Nursing Service (India) Rules, 1944;
- (c) if so, the details thereof;
- (d) whether the Nursing Officers are entitled for Pay, Perks, Salute and other compliments by the lower ranks like other Officers of Military Services; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA UNSTARRED QUESTION NO. 3188 FOR 19.8.2004

Military Nursing Service (MNS) Officers are governed by the Indian Military Nursing Service Ordinance, 1943 and Military Nursing Service (INDIA) Rules, 1944.

The original Military Nursing Service Ordinance, 1943 was amended vide The Adaptation of Laws Order (A.L.O.) 1950 and the Commander-in-Chief (Change in Designation) Act, 1955 (XIX of 1955, S.2 and Schedule (7.5.1955).

The following amendments have been made in the Military Nursing Service Ordinance, 1943:-

I. Vide The Adaptation of Laws Order (A.L.O.) 1950:

- (a) The title of the Ordinance was changed from Military Nursing Service Ordinance, 1943 to The Indian Military Nursing Service Ordinance, 1943.
- (b) The words `in the Provinces` were omitted.
- (c) `Indian Military Nursing Service` was substituted for `Military Nursing Services (India)`.
- (d) The word `Crown` was substituted by the word `Union`.
- (e) The words `His Majesty`s` were substituted by the words `The Indian`.
- (f) The words `Any British subject or any subject of an Indian State` were substituted by the words `Any citizen of India`.
- (g) The words `and to those members of the Army in Indian Nursing Service Reserve who have engaged to serve with forces and person subject to the Indian Army Act, 1911#` were omitted.

Now Army Act, 1950 (XLVI of 1950)

II. The words `Commander-in-Chief India Army` were substituted by the words `Chief of the Army Staff` by the Commander-in-Chief (Change in Designation) Act, 1955 (XIX of 1955, S.2 and Schedule (7.5.1955).

MNS Officers are entitled to Pay and Perks as per Government orders issued from time to time. They are also entitled to salute and other compliments as per their Service norms. However, being an auxiliary force having different cadre, functions and responsibilities, the pay scales of the Military Nursing Service Officers are not comparable to those of the Officers of the Regular Army.

